

Government control over CICSE

1137. SHRI NAND KISHORE YADAV:
SHRI KAMAL AKHTAR:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Central Government has any control on educational bodies like Council of the Indian School Certificate Examination (CISCE) recognized under Delhi Education Act, 1973;

(b) if so, the details thereof;

(c) if not, the reasons therefor;

(d) whether any Government representative are included in the board of CISCE;

(e) if so, the details thereof; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (c) The Council for the Indian School Certificate Examinations (CISCE) is an unaided educational body registered under the Societies Registration Act No.XIII of 1860 on 19 December, 1967.

(d) Yes, Sir.

(e) Two representative of Government of India and Directors of Education of the States in which there are schools affiliated to CISCE, are members in the Society of CISCE.

(f) Does not arise.

Infrastructure in professional colleges

1138. SHRI T.T.V. DHINAKARAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that many professional colleges are functioning without even basic infrastructure; and

(b) if so, the action taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) Approvals are given by the All India Council for Technical Education (AICTE) as per norms and standards laid down by it for the various disciplines of Technical Education. The AICTE monitors existing technical institutions for adherence to AICTE norms and standards through yearly Compliance Report, Mandatory Disclosure and Surprise/Random Expert Committee Visits.

(b) Wherever shortage of infrastructure or other norms are observed, the Council takes punitive action including, reduction in intake and placing the institute in the no-admission category after providing reasonable opportunity to the institution to comply with the deficiency.